

To,

The Registrar,  
National Green Tribunal  
Principal Bench, New Delhi.

**Subject- Factual and Action taken report in compliance of order dated 01.08.2023 in O.A. No. 435/2023 "Jasbir Singh V/s State of U.P."**

Respected Sir,

In the above noted case, Hon`ble Tribunal has given direction as below :-

“Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law and giving opportunity of being heard to the project proponent. The Committee may further verify compliance with EC and CTE/CTO conditions by the PP. The State PCB will be the nodal agency for coordination and compliance.

**Factual and Action taken Report maybe submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.”**

In the compliance of above directions, an inspection of site mentioned in the order of Hon`ble Tribunal was carried out by a joint team comprising of the officials from the office of District Magistrate, Mathura, Central Pollution Control Board, Agra & U.P. Pollution Control Board, Mathura inspected the site mentioned in the order on dated-22.08.2023.

Accordingly a factual and Action taken report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,

  
28/08/2023  
Regional Officer

C.C :-

1. Member Secretary, UP Pollution Control Board, Lucknow.
2. District Magistrate, Mathura.

  
Regional Officer

**Report regarding Hon'ble NGT passed order on Dated 01.08.2023 in OA No. 435/2023.**

Pursuant to the direction given by The Hon'ble NGT in the order passed on dated 01.08.2023 in Original Application No. 435/2023. The main relevant contents of the order are as under:-

- In view of the above, we consider it appropriate to seek response from (1) State of Uttar Pradesh through Chief Secretary, Govt. of UP, (2) UP State PCB, (3) District Magistrate, Mathura and (4) S.J.P. Global Limited, Mathura who are impleaded as respondent Nos. 1 to 4. The registry is also directed to prepare and attach memo of parties with the paper book accordingly. Notices be issued to Respondent Nos. 1 to 4 requiring them to file their response to the averments made in the application by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
- Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law and giving opportunity of being heard to the project proponent. The Committee may further verify compliance with EC and CTE/CTO conditions by the PP. The State PCB will be the nodal agency for coordination and compliance.
- Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
- List for further consideration on 30.10.2023.
- A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the CPCB, State PCB and District Magistrate, Mathura by e-mail for requisite compliance.”

In compliance of the above order, the following officials from the offices of District Magistrate, Mathura and UP Pollution Control Board, Mathura and Central Pollution Control Board, Agra inspected the site mentioned in the order on dated 22.08.2023.

**The following officers were also present at the time of inspection:-**

- |                              |   |   |
|------------------------------|---|---|
| <b>1. Mr. Ashok Kumar</b>    | - | <b>Deputy Collector, Mathura.</b>                               |
| <b>2. Mr. Kamal Kumar</b>    | - | <b>Scientist-E, Central Pollution Control Board, Agra.</b>      |
| <b>3. Dr. Yogendra Kumar</b> | - | <b>Regional Officer, U.P. Pollution Control Board, Mathura.</b> |





A joint team inspection of site was carried out on dated 22.08.2023. the representative from the builder was Mr. Jitendra Kumar Shah-Site Engineer, Director of project Mr. Shekhar Agrawal present at the site during the visit .Complainer was informed to be present at site, but he could not present during visit .The details are as under:-

1. M/s S.J.P. Global Limited is situated at Khasra No.-844 to 848, 850, 851, 867 to 871, Mauja-Sunrakh Bangar, Tehsil & District-Mathura. It is operated by the name of whose Shri Sudeep Agrawal.
2. The Geo-Coordinates of the M/s S.J.P. Global Limited in Khasra No.-844 to 848, 850, 851, 867 to 871, Mauja-Sunrakh Bangar, Tehsil & District-Mathura are Latitude-27.562241& Longitude-77.656474
3. There is a residential colony developed by M/s S.J.P. Global Limited, which is approved by Mathura-Vrindavan Development Authority, Mathura. The residential colony was established in 2012. The approved map from concern authority is Annexed as annexure-1
4. As per the NOC point no-03 which is issued by UPPCB Mathura is annexed as annexure-2, the builder has to develop one STP for the treatment of the sewage generated in the project area but no sewage treatment plant has been established by the builder at the site. For the disposal of sewage ,the builder has send a request letter on dtd 09-3-2012 to Development authority Mathura is annexed as annexure-3 for connection of sewage drain to the authority's permission letter/agreement for connection of sewage of the project area to the city drainage system. However, the project area sewage drain was connected to the city sewage drain network which is connected to the SPS of Rukmini Vihar. During visit builder could not present any documents of sewerage tax paid to the concern authority/Agreement etc.
5. Builder has not developed any specific site for solid waste collection however, he has one rickshaw for door to door collection. Nagar Nigam Mathura has kept 04 solid waste collection bins inside the project area. As representative informed that Nagar Nigam daily collected solid waste from inside bins of project area for disposal at municipal solid waste site.
6. Builder has developed 05 rainwater collection tanks with a volume of 37 sqm each.
7. Builder has developed a green belt area along with one side of boundary wall of the project and a small- small area left over inside the project area.
8. A letter has been sent to the General Manager Water Works Department, Municipal Corporation, Mathura that the generated sewage of M/s S.J.P. Global Limited (Project Shri Radha Florence) is connected to 08 MLD STP through SPS Rukmini Vihar, Vrindavan, Mathura or not is Annexed as annexure -4.
9. A report has been sent to Board Headquarter Lucknow regarding the imposition of Environment compensation and show cause notice against the aforesaid Builder is Annexed as annexure -5.

10. Photographs taken at the time of inspection of M/s S.J.P. Global.



A factual and action taken report is being submitted for kind perusal and further action in this regard.

  
 (Dr. Yogender Kumar)  
 R.O., UPPCB,  
 Mathura

  
 (Mr. Kamal Kumar)  
 Scientist E  
 CPCB, Agra.

  
 (Mr. Ashok Kumar)  
 Deputy Collector,  
 Mathura

Plot for P.H. School  
Area = 1000 Sq mt

G-06

POND-02 in Green Area  
Area = 3633.05 Sq Mt

CP-01

G-02

S-14

S-15

S-16

S-17

S-18

S-19

S-20

S-21

S-22

S-23

S-24

S-25

S-26

S-27

S-28

S-29

S-30

12 M WIDE ID ACCESS ROAD



Plot Numbers

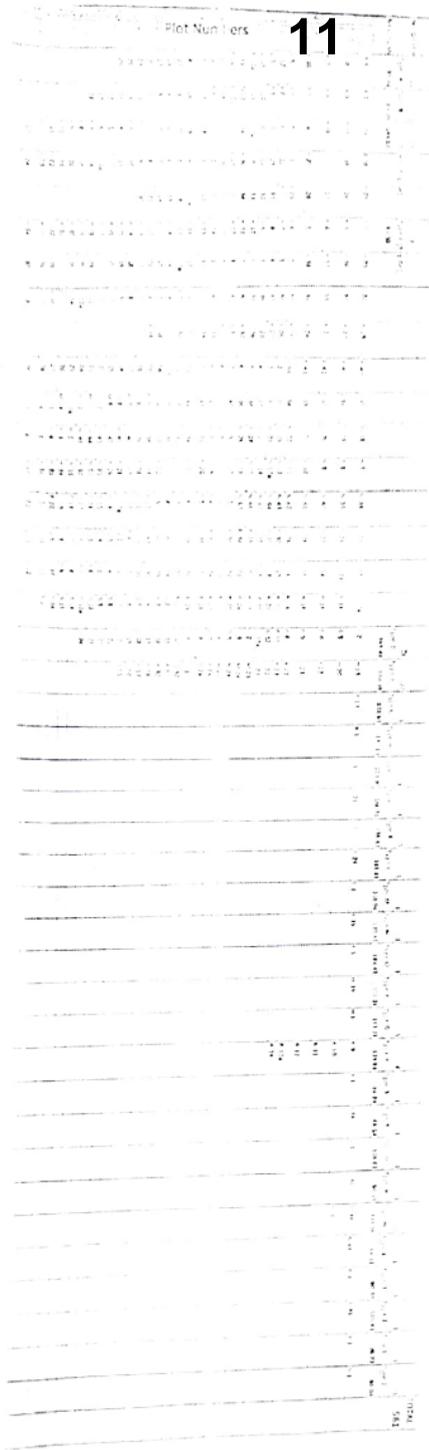
Plot No.	Area (Sq. Mt)	Area (Sq. Ft)	Area (Sq. Yd)	Area (Acre)
1	1000	10764	1111	0.23
2	1000	10764	1111	0.23
3	1000	10764	1111	0.23
4	1000	10764	1111	0.23
5	1000	10764	1111	0.23
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7	1000	10764	1111	0.23
8	1000	10764	1111	0.23
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10	1000	10764	1111	0.23
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13	1000	10764	1111	0.23
14	1000	10764	1111	0.23
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27	1000	10764	1111	0.23
28	1000	10764	1111	0.23
29	1000	10764	1111	0.23
30	1000	10764	1111	0.23

Area Calculations

Plot No.	Area (Sq. Mt)	Area (Sq. Ft)	Area (Sq. Yd)	Area (Acre)
1	1000	10764	1111	0.23
2	1000	10764	1111	0.23
3	1000	10764	1111	0.23
4	1000	10764	1111	0.23
5	1000	10764	1111	0.23
6	1000	10764	1111	0.23
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11	1000	10764	1111	0.23
12	1000	10764	1111	0.23
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17	1000	10764	1111	0.23
18	1000	10764	1111	0.23
19	1000	10764	1111	0.23
20	1000	10764	1111	0.23
21	1000	10764	1111	0.23
22	1000	10764	1111	0.23
23	1000	10764	1111	0.23
24	1000	10764	1111	0.23
25	1000	10764	1111	0.23
26	1000	10764	1111	0.23
27	1000	10764	1111	0.23
28	1000	10764	1111	0.23
29	1000	10764	1111	0.23
30	1000	10764	1111	0.23

Area Calculations

Plot No.	Area (Sq. Mt)	Area (Sq. Ft)	Area (Sq. Yd)	Area (Acre)
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9	1000	10764	1111	0.23
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22	1000	10764	1111	0.23
23	1000	10764	1111	0.23
24	1000	10764	1111	0.23
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26	1000	10764	1111	0.23
27	1000	10764	1111	0.23
28	1000	10764	1111	0.23
29	1000	10764	1111	0.23
30	1000	10764	1111	0.23



ANNEXURE-1 TO S.P. ROAD

GREEN  
 SETBACK LINE

Overseas Air Signatory  
SJP Real Estate Limited  
GROUP, ISM P LTD

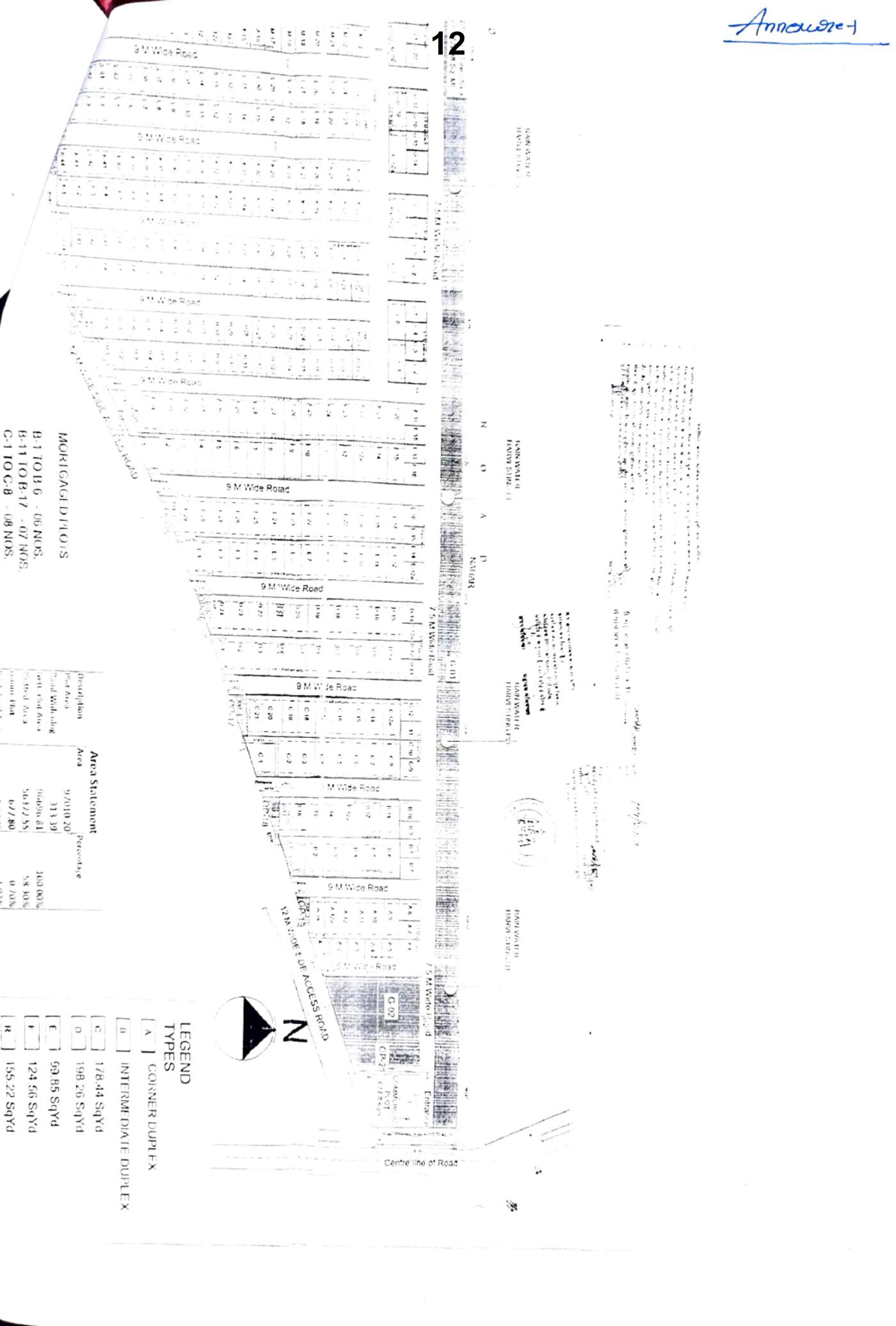
For SA and 1:1000 Scale  
A.4.  
Friends Colony, Plot 1-11, N. Doha, 110005  
Tel: (91) 11 2691 3836, 2691 0686, 2691 2651  
Faxes: (91) 11 5162 8643  
E-mail: group@groupism.com  
www.groupism.com

GROUP ISM P LTD

ARCHITECTS

THE DRAUGHTSMAN AND URBAN PLANNERS  
JOB NO. RESIDENTIAL PLOTTED DEVELOPMENT AT DUBAI, U.A.E.  
SHEET NO. 11 OF 11  
DATE: 11/01/2011  
SCALE: 1:1000  
JOB CODE: SA  
DATE: 11/01/2011  
CHECKED BY: [Signature]  
DATE: 11/01/2011

L-11(1)01  
DRAWING DATE: 11/01/2011  
#



NOTICE: This plan is submitted for the purpose of obtaining approval from the relevant authorities. It is subject to the conditions and regulations of the local planning authority. The plan is not to be used for any other purpose without the written consent of the planning authority.

FOR INFORMATION: The plan is subject to the conditions and regulations of the local planning authority. The plan is not to be used for any other purpose without the written consent of the planning authority.



DATE: 15/11/2011  
 DRAWN BY: [Name]  
 CHECKED BY: [Name]

MORTGAGE PLOTS  
 B-1 TO B-6 - 06 NOS.  
 B-11 TO B-17 - 07 NOS.  
 C-1 TO C-8 - 08 NOS.

Area Statement	
Description	Area
Plot Area	97010.20
Land Widening	313.39
Settled Area	96696.81
Unsettled Area	56372.55
Water Area	677.80
Percentage	
100.00%	
58.30%	
0.70%	

LEGEND

- [A] CORNER DUPLEX
- [B] INTERMEDIATE DUPLEX
- [C] 178.44 SqYd
- [D] 198.26 SqYd
- [E] 59.85 SqYd
- [F] 124.56 SqYd
- [H] 155.22 SqYd



Centre line of Road



दूरभाष 2460921



क्षेत्रीय कार्यालय  
उ० प्र० प्रदूषण नियन्त्रण बोर्ड  
65 ए बल्देव पुरी महोली रोड, मथुरा

पत्रांक 1441 / III CC-718/12

दिनांक 15/02/12

सेवा में

मैसर्स एस०जे०पी० रीयल स्टेट लि०,  
(प्रोजेक्ट श्री राधा फ्लोरेन्स)  
द्वारा श्री सुदीप अग्रवाल,  
वृन्दावन, मथुरा ।

विषय- पर्यावरणीय प्रदूषण अधिनियमों के अन्तर्गत आवासीय परियोजना विकास हेतु अनापत्ति प्रमाण पत्र निर्गमन।

महोदय

कृपया उपरोक्त विषयक अपने आवेदन दिनांक 09.02.2012 का सन्दर्भ लें। आपके आवेदन पत्र के सन्दर्भ में कृपया अवगत हो कि प्रस्तावित परियोजना हेतु पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती हैं।

1. अनापत्ति प्रमाण पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है।

क- स्थल

खसरा सं०- 844 से 848, 850, 851, 867 से 871

ख- निर्माण कार्य

मौजा सुनरख बोंगर, तहसील व जनपद मथुरा।

97010.20 वर्ग मीटर क्षेत्रफल में प्रस्तावित

562-आवासीय लघु भूखण्ड का विकास।

उपर्युक्त विषयवस्तु में किसी भी प्रकार के परिवर्तन करने पर पुनः अनापत्ति प्रमाण पत्र प्राप्त करना अनिवार्य होगा।

2. प्रस्तावित परियोजना के उपरोक्त अंकित खसरा पर स्थल विकास हेतु अनापत्ति प्रमाण पत्र निर्गत किया जा रहा है। उपरोक्त के अतिरिक्त किसी प्रकार के स्थल में परिवर्तन, भूमि का क्षेत्रफल, प्लॉट्स की संख्या इत्यादि में परिवर्तन होने की दशा में पुनः अनापत्ति प्राप्त की जानी होगी।

3. रिहायशी कालोनी से जनित घरेलू बहिःश्राव के शुद्धिकरण हेतु सीवेज ट्रीटमेंट प्लांट की स्थापना आवेदन के साथ प्रस्तुत किये गये प्रस्ताव के अनुसार की जाये तथा शुद्धिकरण के पश्चात् शुद्धिकृत घरेलू उत्प्रवाह का पूर्ण उपयोग सिंचाई कार्य हेतु परिसर में ही किया जाये।

4. रिहायशी कालोनी परिसर में प्रस्तावों के अनुरूप रेन वाटर हार्वेस्टिंग व्यवस्था की स्थापना की जाये।

5. रिहायशी कालोनी में सालिड वेस्ट निस्तारण के लिये पर्यावरण मंत्रालय भारत सरकार द्वारा अधिसूचित नगरीय टोस अपशिष्ट (प्रबन्ध एवं हथालन) नियम, 2000 के प्राविधानों का अनुपालन सुनिश्चित किया जाये।

6. रिहायशी कालोनी परिसर में चारों ओर समुचित हरित पट्टिका विकसित की जाये।

कृ०प्र०

-2-

7. रिहायशी कालोनी के निर्माण के दौरान किसी प्रकार का पर्यावरण पर प्रतिकूल प्रभाव न पड़े तथा कोई भी क्रिया कलाप पर्यावरण/जनहित के प्रतिकूल नहीं की जाये।
8. प्रस्तावित परियोजना ताज ट्रैपेजियम क्षेत्र के अन्तर्गत स्थित है जोकि पर्यावरण दृष्टिकोण से संवेदनशील क्षेत्र है। निर्माण कार्य के दौरान एवं तत्पश्चात् किसी प्रदूषणकारी स्रोत/डी0जी0सेट की स्थापना एवं संचालन प्रतिबंधित है।
9. रिहायशी कालोनी में सिविल निर्माण कार्य प्रारम्भ करने से पूर्व मथुरा वृन्दावन विकास प्राधिकरण से मानचित्र स्वीकृत कराकर इस कार्यालय में प्रति प्रेषित की जाये। साथ ही अन्य संबंधित विभागों से भी अनुमति प्राप्त की जाये।
10. प्रस्तावित आवासीय परियोजना के विकास कर्ता द्वारा पर्यावरण मंत्रालय भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं0 613 दिनांक 4.7.2004 एवं 14.9.2006 के प्राविधानों का पूर्ण रूपेण अनुपालन सुनिश्चित किया जाये।
11. अनापत्ति प्रमाण पत्र की शर्तों की अनुपालन आख्या प्रत्येक माह बोर्ड को प्रेषित की जाये। परियोजना का निर्माण पूर्ण होने से दो माह पूर्व सहमति जल एवं सहमति वायु हेतु निर्धारित प्रपत्र पर आवेदन कर दिया जाये।

यह अनापत्ति प्रमाण पत्र दिनांक 31.03.2013 तक वैध है। शर्तों के संशोधन का अधिकार बोर्ड के पास सुरक्षित है। शर्तों का अनुपालन न पाये जाने पर यह अनापत्ति प्रमाण पत्र निरस्त (रिवोक) किया जा सकता है।

भवदीय

(आर0के0 सिंह)

क्षेत्रीय अधिकारी

उक्त दिनांक

पृ0सं0

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अभियन्ता (वृत्त-4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. उपाध्यक्ष, मथुरा वृन्दावन विकास प्राधिकरण, मथुरा।

क्षेत्रीय अधिकारी

9/6





क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड  
Regional Office, U.P. Pollution Control Board  
भवन सं०-65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांक: 924/0-100/2023

दिनांक 25/08/2023

सेवा में,

महाप्रबन्धक,  
जलकल विभाग, नगर निगम मथुरा-वृन्दावन,  
मथुरा।

विषय:- मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० सं०-435/2023 "जसवीर सिंह बनाम स्टेट ऑफ उत्तर प्रदेश" में पारित आदेश दिनांक 01.08.2023 के अनुपालन सम्बन्ध में।

महोदय,

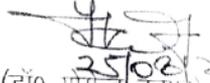
कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-435/2023 "जसवीर सिंह बनाम स्टेट ऑफ उत्तर प्रदेश" में पारित आदेश दिनांक 01.08.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके मुख्य अंश निम्नवत् हैं-

"....Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law and giving opportunity of being heard to the project proponent. The Committee may further verify compliance with EC and CTE/CTO conditions by the PP. The State PCB will be the nodal agency for coordination and compliance."

उक्त पारित आदेशों के अनुपालन में आपसे अनुरोध है कि मै० एस०जे०पी० रीयल स्टेट लि० (प्रोजेक्ट श्री राधा फ्लोरेन्स), खसरा सं०-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख बांगर, तहसील व जनपद मथुरा द्वारा जनित घरेलू उत्प्रवाह को सीवेज पम्पिंग स्टेशन रूक्मणी विहार से संयोजित किया गया है, जो कि अन्ततः 08 एम०एल०डी० एस०टी०पी० पर मिलती है, से संयोजित किया गया है अथवा नहीं। यदि किया गया है तो किस वर्ष व माह से किया गया है और अगर संयोजित नहीं किया गया है, के सम्बन्ध में विस्तृत सूचना 03 दिन के अन्दर प्राथमिकता के आधार पर इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों का अनुपालन सुनिश्चित किया जा सके।

भवदीय

संलग्नक-मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश की प्रति।

  
(डॉ० योगेन्द्र कुमार)  
क्षेत्रीय अधिकारी

प्रतिलिपि-निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. नगर आयुक्त, नगर निगम मथुरा वृन्दावन, मथुरा।

  
क्षेत्रीय अधिकारी





क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड  
Regional Office, U.P. Pollution Control Board  
भवन सं०-65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांक: 923/0-100/2023

दिनांक 25/08/2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-4),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-435/2023 "जसवीर सिंह बनाम स्टेट ऑफ यू०पी०" में पारित आदेश दिनांक 01.08.2023 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-435/2023 "जसवीर सिंह बनाम स्टेट ऑफ यू०पी०" में पारित आदेश दिनांक 01.08.2023 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने की कृपा करें, जिसके मुख्य अंश निम्नवत् है-

**"The applicant, a resident of Shri Radha Florance, Vrindavan Colony has sent present letter petition, which has been treated and registered as Original Application, complaining that NOC was granted to S.J.P. Global Limited for development of Shri Radha Florence, Vrindavan Colony. The builder has not established STP and rain water harvesting systems and has not made proper arrangements for disposal of solid waste. No green belt has been developed along the boundaries of the colony and no trees have been planted in the colony except in one park. The applicant made oral and written complaints against the builder but no action has been taken on the same."**

अतः उक्त पारित आदेशों के अनुपालन में रियल स्टेट प्रोजेक्ट मै० एस०जे०पी० रीयल स्टेट लि० (प्रोजेक्ट श्री राधा फ्लोरेंस) का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 22.08.2023 को किया गया (आख्या की छायाप्रति संलग्न)। संलग्न निरीक्षण आख्यानुसार संदर्भित रियल स्टेट प्रोजेक्ट मै० एस०जे०पी० रीयल स्टेट लि० (प्रोजेक्ट श्री राधा फ्लोरेंस), खसरा सं०-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख बांगर, तहसील व जनपद-मथुरा के विरुद्ध रू० 6250/- प्रतिदिन की दर से दिनांक 16.02.2016 से समस्या का समाधान होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

संलग्नक-उपरोक्तानुसार।

(डॉ० योगेन्द्र कुमार)  
क्षेत्रीय अधिकारी

प्रतिलिपि-विधि अधिकारी (प्रथम), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

